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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH A

O.A.NO. 1448/96.

Date of Order: 9-1-97

Between:

K.Raju.

.. Applicant.

and

1. Union of India, rep. by the Secretary,
Ministry of Communications, New Delhi-1.
2. Director of Postal Services,
O/o PMG, APSR, Kurnool-5.
3. Superintendent, R.M.S.A.G. Division,
Guntakal.
4. S.R.O. HSG-II, RMS AG Dn. Anantapur-1.

.. Respondents.

For the Applicant: Mrs. A.Anasuya (Absent)

For the Respondents: Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE MR. JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

On 17-12-96 the learned counsel for the applicant had stated before us that the applicant had received a notice from Supdt., RMS 'AG' Dn. Guntakal dt. 10.9.96 to nominate a representative for verification of relevant records pertaining to him in pursuance of the directions given in O.A.No.1269/95 and O.A.1551/96 decided on 22.8.96 and he had also submitted a reply but there was no further action on the part of the respondents. In the basis of that statement we had issued the interim direction on 17.12.96.

Sri V.Bhimanna, learned Addl.CGSC. today states on instructions that no notice was served by the Office of Respondent No.3 to the applicant on 10.9.96 as stated by his counsel to the court. The learned counsel further stated that as the applicant was not a party to the other OAs mentioned above and as he was also not issued a notice, alleged the question of verification of records did not arise. He further stated that no verification has been made in respect of the applicant. Since on behalf of the applicant a statement which is found to be untrue was made to the court the applicant is not entitled to be shown any equitable considerations. This is a sufficient ground to decline to entertain the application. The application therefore is rejected.

Copy of the instructions received by the learned Addl.CGSC. produced by him is taken on record.

Arvind
Deputy Registrar(J)

0.A.1448/96

To

1. The Secretary, Union of India,
Ministry of Communications, New Delhi.
2. The Director of Postal Services,
O/o PMG, APSR, Kurnool-5.
3. The Superintendent, R.M.S.^{AG} Division,
Guntakal.
4. The S.R.O. HSG-II RMS AG Dn, Anantapur-1.
5. One copy to Mr. A. Anasuya, Advocate, 2-2-1130/19/5B,
Prasanth Nagar, New Nallakunta, Hyderabad.
6. One copy to Mr. V. Bhimanna, Addl. CGSC. C&T. Hyd.
7. One spare copy

pvm.

off
6/10/97

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 9-1-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1448/96.

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

